

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR.JUSTICE V.G.ARUN

THURSDAY, THE 30TH DAY OF APRIL 2020 / 10TH VAISAKHA,
1942

CRIMINAL APPEAL NO.1539 OF 2019

(AGAINST THE JUDGMENT DATED 21.08.2019 IN S.C NO.336/2016
OF THE SESSIONS JUDGE, PATHANAMTHITTA)

PETITIONER/ ACCUSED NO.5:-

PRASAD, AGED 40 YEARS, S/O PODIYAN,
KUREEKODU PUTHEN VEEDU, UDAYAGIRI,
KURUMBAKARA MURI, ENADIMANGALAM VILLAGE,
PATHANAMTHITTA DISTRICT - 689 695.

BY ADV. SRI. MANU RAMACHANDRAN,
M.KIRANLAL, R.RAJESH
T.S SARATH, B. AKHILA

RESPONDENTS/COMPLAINANT/STATE: :

THE STATE OF KERALA, REPRESENTED BY PUBLIC
PROSECUTOR, HIGH COURT OF KERALA,
ERNAKULAM - 682 031.

BY PUBLIC PROSECUTOR SMT.M.K.PUSHPALATHA

THIS CRL.APPEAL HAVING COME UP FOR ADMISSION ON
30.04.2020, THE COURT ON THE SAME DAY PASSED THE
FOLLOWING:

V.G.ARUN, J.

Crl.Appeal No. 1539 of 2019
&
Crl.M.A.Unnumbered of 2020

Dated this the 30th day of April, 2020.

ORDER

Crl.Appeal No. 1539 of 2019

Admit.

Learned Public Prosecutor takes notice for the respondent.

Crl.M.A.No. Unnumbered of 2020

Execution of sentence imposed on the petitioner is suspended on condition of the petitioner executing a bond for Rs.50,000/- (Rupees fifty thousand only) with two solvent sureties for the like amount, to the satisfaction of the trial court and on condition that the petitioner remits 50% of the fine imposed by the trial court within a period of thirty days.

V.G.ARUN
JUDGE

VV/30.4.2020